purpose or related purposes for which the land is originally sought to be acquired shall be allowed. Further, if any land or part thereof acquired under this Act remains unutilized for a period of ten years, the same shall return to the Land Bank of the appropriate government by reversion. The aforesaid Bill is available on the website of the Department, i.e., dolr.nic.in.

Implementation of MGNREGS

- 1531. SHRI SANJAY RAUT: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- whether it is a tact that there is an apathy towards implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in some States, especially those considered poor;
 - (b) if so, the names of those States; and
- (c) the extra efforts the Ministry is making to persuade those States to implement the MGNREGS?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir.

- (b) Does not arise.
- The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households by providing up to atleast 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The objective of MGNREGA is to supplement the income of a rural household and it is not intended to be the sole means of earning livelihood for the rural population. The workers are free to avail any other employment opportunities available to them. Provisions of MGNREGA are effected as demand driven schemes, to be prepared and implemented by the State Governments and it is the responsibility of the State Governments concerned to provide the number of days of employment guaranteed under section 3 of the Act on demand. As employment is provided on demand, households provided employment and persondays generated under MGNREGA by the States/UTs depend on demand for employment.

PMGSY proposals from Himachal Pradesh

- 1532. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the quantum of amount sanctioned by Government to Himachal Pradesh for the year 2011-12 for construction of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether Government has received any proposal from the State Government of Himachal Pradesh for constructions of roads from Amboi-Gumna,